

### Co-operative Programmes in Andhra Pradesh

2074. **Shri Madhusudan Rao:** Will the Minister of Community Development and Co-operation be pleased to state:

(a) whether the Central Government have given any help to Andhra Pradesh Government during 1959-60 for implementing co-operative programme in the State;

(b) the amount asked for by Andhra Pradesh Government and the amount sanctioned by the Government of India during the period; and

(c) the details of the schemes submitted by the Andhra Pradesh Government?

**The Minister of Community Development and Co-operation (Shri S. K. Dey):** (a) Yes.

(b) and (c). A statement giving details of the schemes submitted by the Andhra Pradesh Government, the assistance asked for, and the assistance sanctioned is laid on the Table. [See Appendix III, annexure No. 106]

#### Hirakud Dam Project Staff

2075. {  
 Shri Tangamani:  
 Shri Dharmalingam:  
 Shri S. R. Arumugham:  
 Shri Ganapathy:  
 Shri Thanulingam Nadar:  
 Shri R. S. Arumugam:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether administration of Hirakud Dam has been handed over to the Orissa State Government from 1st April, 1960;

(b) if so, the terms and conditions of service of workers (departmental or work-charged) after their transfer to the Orissa Government;

(c) whether it is a fact that the work-charged personnel had not been given the production allowance for the last three years by the Central Government; and

(d) if so, when the arrears will be paid to them?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** (a) Yes.

(b) The terms and conditions offered by the Orissa Government are:—

#### REGULAR ESTABLISHMENT:

(i) *Persons formerly on deputation from the Orissa Government.*—Have been taken back on the State cadre.

(ii) *Persons belonging to the Central Water and Power Commission.*—Have been retained on the Project as on deputation for a period of 2 years from the 1st April, 1960, on the existing pay and allowances with a deputation allowance.

(iii) *Others* have been offered State scales of pay and allowances, pay being fixed after giving one increment for every year of continuous service in similar post on the Project. All previous service on the Project is to be treated as service under the State Government for all practical purposes. Basic pay of technical personnel prior to 1st April, 1960 has been protected by grant of the difference as personal pay. In the case of Head Clerks and U.D.Cs. with 5 years service, the difference in pay has been protected to the extent of 50 per cent.

#### WORKCHARGED ESTABLISHMENT

Pay, allowances and other conditions of service remain unchanged. Compensation would be paid to them by the Orissa Government, if and when their services are no longer required, under the terms of the Industrial Disputes Act, as before, including the entire service on the Project prior to the 1st April, 1960.

(c) No 'production' allowance was allowed to any category of staff on the Project (A 'construction' allowance was admissible to the regular staff but not to the workcharged establishment. Wages of work-charged staff were all inclusive.

(d) Does not arise.